

**IN THE COURT OF SH. DHARMENDER RANA, ADDITIONAL SESSION
JUDGE, PHC, NEW DELHI.**

**Bail Application No.538/2020
FIR No.106/18
P.S Special Cell
State Vs. Jamshed Zahoor Paul & Anr**

04.05.2020


Vide order no. 5111-5200/D&SJ/NDD/2020 dated 03.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-159/RG/DHC/2020 dated 02.05.2020 and in continuation of the previous office order nos.4243-4333/D&SJ/NDD/2020 dated 01.04.2020, 4407-4426/D&SJ/NDD/2020 dated 10.04.2020 and 4518-4608/D&SJ/NDD/2020 dated 15.04.2020 to combat the pandemic of COVID 19.

Present: Sh. Irfan Ahmed, Ld. Addl. PP for the State.
Sh. Asgar Khan, Ld. Counsel for the applicant/accused.

It is forcefully argued by the Ld. Counsel for the applicant/accused that no offence U/s 18/20 of UAP Act is attracted in the instant case and it is a simple case under section 25/54/59 of Arms Act.

Ld. Addl. PP for the state submits that he be given some time to peruse the bulky record and assist the Court.

At joint request, put up for remaining arguments on 15.05.2020.


**(Dharmender Rana)
Roster Judge
ASJ-02/NDD/PHC/ND
04.05.2020**

**IN THE COURT OF SH. DHARMENDER RANA, ADDITIONAL SESSION
JUDGE, PHC, NEW DELHI.**

**Bail Application No.537/2020
FIR No.106/18
P.S Special Cell
State Vs. Parvez Rashid Lone & Anr**

04.05.2020

Vide order no. 5111-5200/D&SJ/NDD/2020 dated 03.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-159/RG/DHC/2020 dated 02.05.2020 and in continuation of the previous office order nos.4243-4333/D&SJ/NDD/2020 dated 01.04.2020, 4407-4426/D&SJ/NDD/2020 dated 10.04.2020 and 4518-4608/D&SJ/NDD/2020 dated 15.04.2020 to combat the pandemic of COVID 19.

Present: Sh. Irfan Ahmed, Ld. Addl. PP for the State.
Sh. Asgar Khan, Ld. Counsel for the applicant/accused.

It is forcefully argued by the Ld. Counsel for the applicant/accused that no offence U/s 18/20 of UAP Act is attracted in the instant case and it is a simple case under section 25/54/59 of Arms Act.

Ld. Addl. PP for the state submits that he be given some time to peruse the bulky record and assist the Court.

At joint request, put up for remaining arguments on 15.05.2020.



**(Dharmender Rana)
Roster Judge
ASJ-02/NDD/PHC/ND
04.05.2020**

**IN THE COURT OF SH. DHARMENDER RANA, ADDITIONAL SESSION
JUDGE, PHC, NEW DELHI.**

**Bail Application No. 671/2020
FIR No.VIII/14/DZU/2019
State Vs. Nomsa Lutalo**

04.05.2020

Vide order no. 5111-5200/D&SJ/NDD/2020 dated 03.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-159/RG/DHC/2020 dated 02.05.2020 and in continuation of the previous office order nos.4243-4333/D&SJ/NDD/2020 dated 01.04.2020, 4407-4426/D&SJ/NDD/2020 dated 10.04.2020 and 4518-4608/D&SJ/NDD/2020 dated 15.04.2020 to combat the pandemic of COVID 19.

Present: Sh. Rajesh Manchanda, Ld. Special PP for NCB through video conferencing.
Sh. Ajay Verma, Ld. Counsel for the applicant/accused through video conferencing.

It is submitted by Ld. SPP for NCB that similar interim bail application has already been dismissed vide order dt. 20.04.2020.

In view of the same, Ld. Counsel for the applicant/accused submits that he is not pressing the said bail application.

In view of the submission of the Ld. Counsel for the applicant/accused, the present application is dismissed as withdrawn.

At request, copy of this order be given dasti to Ld. Counsel for the applicant/accused.


**(Dharmender Rana)
Roster Judge
ASJ-02/NDD/PHC/ND
04.05.2020**

**IN THE COURT OF SH. DHARMENDER RANA, ADDITIONAL SESSION
JUDGE, PHC, NEW DELHI.**

**Bail Application No. 678/2020
NCB Vs. Birpal & Ors**

04.05.2020

Vide order no. 5111-5200/D&SJ/NDD/2020 dated 03.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-159/RG/DHC/2020 dated 02.05.2020 and in continuation of the previous office order nos.4243-4333/D&SJ/NDD/2020 dated 01.04.2020, 4407-4426/D&SJ/NDD/2020 dated 10.04.2020 and 4518-4608/D&SJ/NDD/2020 dated 15.04.2020 to combat the pandemic of COVID 19.

Present: Sh. Rajesh Manchanda, Ld. Special PP for NCB through video conferencing.


None for the applicant/accused through video conferencing.

Reply filed on behalf of NCB. The same is taken on record.

None has appeared on behalf of the applicant/accused through video conferencing.

At request, put up again on 13.05.2020.

Ld. SPP for NCB be intimated about email address of the Ld. Counsel for the applicant/accused, so that, copy of the reply be supplied to him.


**(Dharmender Rana)
Roster Judge
ASJ-02/NDD/PHC/ND
04.05.2020**

**IN THE COURT OF SH. DHARMENDER RANA, ADDITIONAL SESSION
JUDGE, PHC, NEW DELHI.**

**Bail Application No. 1037/2020
FIR No.73/2020
P.S Inderpuri
U/s 498A/304B IPC
State Vs. Ajay Kumar**

04.05.2020


Vide order no. 5111-5200/D&SJ/NDD/2020 dated 03.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-159/RG/DHC/2020 dated 02.05.2020 and in continuation of the previous office order nos.4243-4333/D&SJ/NDD/2020 dated 01.04.2020, 4407-4426/D&SJ/NDD/2020 dated 10.04.2020 and 4518-4608/D&SJ/NDD/2020 dated 15.04.2020 to combat the pandemic of COVID 19.

Present: Sh. Irfan Ahmed, Ld. Addl. PP for the State.
Ms. Jyoti Verma, Ld. Counsel for the applicant/accused through video conferencing.
IO/SI Suresh Kumar in person.

Reply on the bail application filed by IO. Copy of the same be supplied to the Ld. Counsel for the applicant/accused as per rules.

At this stage, it is submitted by the Ld. Counsel for the applicant/accused that she is not pressing the said bail application.

In view of the submission of the Ld. Counsel for the applicant/accused, the present application is dismissed as withdrawn.


**(Dharmender Rana)
Roster Judge
ASJ-02/NDD/PHC/ND
04.05.2020**

**IN THE COURT OF SH. DHARMENDER RANA, ADDITIONAL SESSION
JUDGE, PHC, NEW DELHI.**

Criminal Revision No.1043/2020

Mr. Mohamed Fazlath Ali Abdul Sattar Vs. Customs (IGI Airport New Delhi)

04.05.2020

Vide order no. 5111-5200/D&SJ/NDD/2020 dated 03.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-159/RG/DHC/2020 dated 02.05.2020 and in continuation of the previous office order nos.4243-4333/D&SJ/NDD/2020 dated 01.04.2020, 4407-4426/D&SJ/NDD/2020 dated 10.04.2020 and 4518-4608/D&SJ/NDD/2020 dated 15.04.2020 to combat the pandemic of COVID 19.

Present: Sh. A. Raj Narayanan, Ld. Counsel for the petitioner.
Sh. Vishal Chadha, Ld. SPP for Customs (IGI Airport, New Delhi)
through video conferencing.

Ld. SPP for the Customs seeks some time to file reply.

At request, put up for filing reply on behalf of customs on 11.05.2020.



**(Dharmender Rana)
Roster Judge
ASJ-02/NDD/PHC/ND
04.05.2020**

**IN THE COURT OF SH. DHARMENDER RANA, ADDITIONAL SESSION
JUDGE, PHC, NEW DELHI.**

Criminal Revision No.1042/2020

Mr. Mohamed Abdul Kalam Abdul Gaffoor Vs. Customs (IGI Airport N.D)


04.05.2020

Vide order no. 5111-5200/D&SJ/NDD/2020 dated 03.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-159/RG/DHC/2020 dated 02.05.2020 and in continuation of the previous office order nos.4243-4333/D&SJ/NDD/2020 dated 01.04.2020, 4407-4426/D&SJ/NDD/2020 dated 10.04.2020 and 4518-4608/D&SJ/NDD/2020 dated 15.04.2020 to combat the pandemic of COVID 19.

Present: Sh. A. Raj Narayanan, Ld. Counsel for the petitioner.
Sh. Vishal Chadha, Ld. SPP for Customs (IGI Airport, New Delhi)
through video conferencing.

Ld. SPP for the Customs seeks some time to file reply.

At request, put up for filing reply on behalf of customs on 11.05.2020.


(Dharmender Rana)
Roster Judge
ASJ-02/NDD/PHC/ND
04.05.2020

**IN THE COURT OF SH. DHARMENDER RANA, ADDITIONAL SESSION
JUDGE, PHC, NEW DELHI.**

**Bail Application No. 531/2020
FIR No.40/19
P.S Spl Cell
U/s 21/26/61/85 of NDPS Act
Mukesh Vs. State**


04.05.2020

Vide order no. 5111-5200/D&SJ/NDD/2020 dated 03.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-159/RG/DHC/2020 dated 02.05.2020 and in continuation of the previous office order nos.4243-4333/D&SJ/NDD/2020 dated 01.04.2020, 4407-4426/D&SJ/NDD/2020 dated 10.04.2020 and 4518-4608/D&SJ/NDD/2020 dated 15.04.2020 to combat the pandemic of COVID 19.

**Present: Sh. Irfan Ahmed, Ld. Addl. PP for the State.
Sh. Vikas Negi and Sh. S. S. Aggarwal, Ld. Counsels for the
applicant/accused.**

At this stage, it is submitted by the Ld. Counsel for the applicant/accused that he is not pressing the said bail application.

In view of the submission of the Ld. Counsel for the applicant/accused, the present application is dismissed as withdrawn.


**(Dharmender Rana)
Roster Judge
ASJ-02/NDD/PHC/ND
04.05.2020**

**IN THE COURT OF SH. DHARMENDER RANA, ADDITIONAL SESSION
JUDGE, PHC, NEW DELHI.**

Bail Application No. 648/2020

FIR No.39/19

P.S Spl Cell

**U/s 21/25/29 of NDPS Act and section 12 of Passport Act
Nnadozie Emmanuel Vs. State**

04.05.2020

Vide order no. 5111-5200/D&SJ/NDD/2020 dated 03.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-159/RG/DHC/2020 dated 02.05.2020 and in continuation of the previous office order nos.4243-4333/D&SJ/NDD/2020 dated 01.04.2020, 4407-4426/D&SJ/NDD/2020 dated 10.04.2020 and 4518-4608/D&SJ/NDD/2020 dated 15.04.2020 to combat the pandemic of COVID 19.

**Present: Sh. Irfan Ahmed, Ld. Addl. PP for the State.
Sh. Vikas Negi and Sh. S. S. Aggarwal, Ld. Counsels for the
applicant/accused.**

At this stage, it is submitted by the Ld. Counsel for the applicant/accused that he is not pressing the said bail application.

In view of the submission of the Ld. Counsel for the applicant/accused, the present application is dismissed as withdrawn.



**(Dharmender Rana)
Roster Judge
ASJ-02/NDD/PHC/ND
04.05.2020**

**IN THE COURT OF SH. DHARMENDER RANA, ADDITIONAL SESSION
JUDGE, PHC, NEW DELHI.**

**Bail Application No.RC-05/2020/NIA/DLI
NIA Vs. Khaja Moideen & Ors
U/s 120B, 353, 186, 307 & 34 IPC, Sections 25/27 Arms Act and Sections 18, 38
& 39 of UA (P) Act**

04.05.2020

Vide order no. 5111-5200/D&SJ/NDD/2020 dated 03.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-159/RG/DHC/2020 dated 02.05.2020 and in continuation of the previous office order nos.4243-4333/D&SJ/NDD/2020 dated 01.04.2020, 4407-4426/D&SJ/NDD/2020 dated 10.04.2020 and 4518-4608/D&SJ/NDD/2020 dated 15.04.2020 to combat the pandemic of COVID 19.

Present: None.

It is informed by Ahlmad that during the pendency of the instant application, applicant has moved another application which was allowed vide order dt. 02.05.2020 and the matter was accordingly listed for 19.05.2020.

In view of the same, put up with connected application on 19.05.2020.


**(Dharmender Rana)
Roster Judge
ASJ-02/NDD/PHC/ND
04.05.2020**

**IN THE COURT OF SH. DHARMENDER RANA, ADDITIONAL SESSION
JUDGE, PHC, NEW DELHI.**

**Bail Application No. 681/2020
FIR No. 321/2019
P.S Sagarpur
U/s 302/120B/201/34 IPC
State Vs. Sumeet**

04.05.2020

Vide order no. 5111-5200/D&SJ/NDD/2020 dated 03.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-159/RG/DHC/2020 dated 02.05.2020 and in continuation of the previous office order nos.4243-4333/D&SJ/NDD/2020 dated 01.04.2020, 4407-4426/D&SJ/NDD/2020 dated 10.04.2020 and 4518-4608/D&SJ/NDD/2020 dated 15.04.2020 to combat the pandemic of COVID 19.


Present: Sh. Irfan Ahmed, Ld. Addl. PP for the State.
Sh. Jayant Tiwari, Ld. Counsel for the applicant/accused.

An interim bail application has been moved on behalf of the applicant/accused Sumeet on the ground of illness of his wife.

Consequently vide order dt. 28.04.2020, this Court has directed the IO/SHO concerned to verify the medical documents of wife of the applicant/accused and thereafter, matter was listed for 30.04.2020.

Subsequently on 30.04.2020 since no report was filed on behalf of IO/SHO concerned, e-notice was issued to IO/SHO concerned for the same and thereafter, matter was listed for today. Even today, no report has been filed nor any explanation has been tendered on behalf of IO/SHO concerned for non filing of the same.

In view of the same, concerned IO/SHO is directed to appear in person on 08.05.2020.


**(Dharmender Rana)
Roster Judge
ASJ-02/NDD/PHC/ND
04.05.2020**

**IN THE COURT OF SH. DHARMENDER RANA, ADDITIONAL SESSION
JUDGE, PHC, NEW DELHI.**

**Bail Application No. 1025/2020
FIR No.140/2019
P.S South Campus
U/s 420/467/468/471/34 IPC
State Vs. Nakul Ahulwalia**

04.05.2020

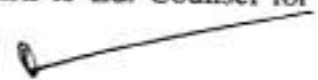
Vide order no. 5111-5200/D&SJ/NDD/2020 dated 03.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-159/RG/DHC/2020 dated 02.05.2020 and in continuation of the previous office order nos.4243-4333VD&SJ/NDD/2020 dated 01.04.2020, 4407-4426/D&SJ/NDD/2020 dated 10.04.2020 and 4518-4608/D&SJ/NDD/2020 dated 15.04.2020 to combat the pandemic of COVID 19.

Present: Sh. Irfan Ahmed, Ld. Addl. PP for the State.
Sh. Harsh Sethi, Ld. Counsel for the applicant/accused.
Sh. B. S. Jhakar, Ld. Counsel for the complainant.

After brief arguments on the bail application, Ld. Counsel for the applicant/accused is not inclined to press the instant application and he intend to seek his other legal remedy available to him.

In view of the same, the present bail application is dismissed as not pressed.

At request, copy of this order be given dasti to Ld. Counsel for the complainant.


**(Dharmender Rana)
Roster Judge
ASJ-02/NDD/PHC/ND
04.05.2020**

**IN THE COURT OF SH. DHARMENDER RANA, ADDITIONAL SESSION
JUDGE, PHC, NEW DELHI.**

Bail Application No. 692/2020

FIR No.39/14

P.S Spl Cell

U/s 395/397/34 IPC

State Vs. Ajay Nagarwal @ Sumit Puri

04.05.2020

Vide order no. 5111-5200/D&SJ/NDD/2020 dated 03.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-159/RG/DHC/2020 dated 02.05.2020 and in continuation of the previous office order nos.4243-4333/D&SJ/NDD/2020 dated 01.04.2020, 4407-4426/D&SJ/NDD/2020 dated 10.04.2020 and 4518-4608/D&SJ/NDD/2020 dated 15.04.2020 to combat the pandemic of COVID 19.

Present: Sh. Irfan Ahmed, Ld. Addl. PP for the State.
Sh. Jayant Tiwari, Ld. Counsel for the applicant/accused.
IO/Inspector Vinay Pal in person.

At this stage, it is submitted by the Ld. Counsel for the applicant/accused that he is not pressing the said bail application.

In view of the submission of the Ld. Counsel for the applicant/accused, the present application is dismissed as withdrawn.



(Dharmender Rana)
Roster Judge
ASJ-02/NDD/PHC/ND
04.05.2020

**IN THE COURT OF SH. DHARMENDER RANA,
ADDITIONAL SESSION JUDGE, PHC, NEW DELHI**

**Bail Application No. 673/2020
FIR No. VIII/21/DZU/19
PS Narcotic Cell
U/s 9A/25A NDPS Act
NCB Vs. Amanda Yoliswa Thandeka Jalisa**

04.05.2020

Vide order no. 5111-5200/D&SJ/NDD/2020 dated 03.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-159/RG/DHC/2020 dated 02.05.2020 and in continuation of the previous office order nos. 4243-4333/D&SJ/NDD/2020 dated 01.04.2020, 4407-4426/D&SJ/NDD/2020 dated 10.04.2020 and 4518-4608/D&SJ/NDD/2020 dated 15.04.2020 to combat the pandemic of COVID 19.

Proceedings conducted through video conferencing.

Present: Sh. P.C. Aggarwal, Ld. SPP for NCB.
Sh. Ajay Verma, Ld. Counsel for applicant/accused through video conferencing.

An application for grant of interim bail of the applicant/accused has been moved on the ground that the accused is HIV Positive. It is submitted that due to outbreak of COVID 19, the applicant is more vulnerable owing to her precarious medical condition. It is submitted that the applicant is a foreign national and she apprehends that she might be infected with COVID virus unless she is released on interim bail.

Ld. Counsel for the applicant has placed reliance upon the directions of the Hon'ble Supreme Court in Re Contagion of COVID 19 virus in



prisons, order dated 23.03.2020 in suo moto petition bearing No. 01/2020 and copy of minutes of meeting of High Power Committee dated 18.04.2020.

On the contrary, it is submitted that the applicant/accused is a part of international drug syndicate and she was caught with 12 kgs of contraband. It is submitted that the applicant, being a foreign national would in all probabilities abscond, if she is released on interim bail. It is forcefully submitted that as per Section 37 of NDPS Act, the applicant/accused is not entitled for bail. It is further submitted that even the High Court Monitoring Committee has excluded the cases of NDPS Act while considering the category of cases for release on interim bail on account of pandemic COVID 19.

Very serious allegations have been levelled against the applicant/accused. Considering the huge quantity of recovered contraband articles, I do not find any merit in the instant application. The same is accordingly dismissed. Copy of the order be given dasti to Ld. Counsel for the applicant/accused.



(Dharmender Rana)
Roster Judge
ASJ-02/NDD/PHC/ND
04.05.2020

**IN THE COURT OF SH. DHARMENDER RANA,
ADDITIONAL SESSION JUDGE, PHC, NEW DELHI**

**Bail Application No. 672/2020
FIR No. VIII/07/DZU/19
PS Narcotic Cell
U/s 9A/25A NDPS Act
NCB Vs. Tshanda Kapinga Wadi**

04.05.2020

Vide order no. 5111-5200/D&SJ/NDD/2020 dated 03.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-159/RG/DHC/2020 dated 02.05.2020 and in continuation of the previous office order nos. 4243-4333/D&SJ/NDD/2020 dated 01.04.2020, 4407-4426/D&SJ/NDD/2020 dated 10.04.2020 and 4518-4608/D&SJ/NDD/2020 dated 15.04.2020 to combat the pandemic of COVID 19.

Proceedings conducted through video conferencing.

Present: Sh. P.C. Aggarwal, Ld. SPP for NCB.
Sh. Ajay Verma, Ld. Counsel for applicant/accused through video conferencing.

An application for grant of interim bail of the applicant/accused has been moved on the ground that the accused is HIV Positive and suffering from Utero Vaginal Prolapse. It is submitted that due to outbreak of COVID 19, the applicant is more vulnerable owing to her precarious medical condition. It is submitted that the applicant is a foreign national and she apprehends that she might be infected with COVID virus unless she is released on interim bail.

Ld. Counsel for the applicant has placed reliance upon the directions of the Hon'ble Supreme Court in Re Contagion of COVID 19 virus in



prisons, order dated 23.03.2020 in suo moto petition bearing No. 01/2020 and copy of minutes of meeting of High Power Committee dated 18.04.2020.

On the contrary, Ld. SPP has vehemently opposed the application submitting that the regular bail application of applicant/accused has already been dismissed by the Ld. Trial Court as well as Hon'ble Delhi High Court. It is further submitted that the applicant/accused is a part of international drug syndicate and she was caught with 14 kgs of contraband. It is submitted that the applicant, being a foreign national would in all probabilities abscond, if she is released on interim bail. It is forcefully submitted that as per Section 37 of NDPS Act, the applicant/accused is not entitled for bail. It is further submitted that even the High Court Monitoring Committee has excluded the cases of NDPS Act while considering the category of cases for release on interim bail on account of pandemic COVID 19.

Very serious allegations have been levelled against the applicant/accused. Considering the huge quantity of recovered contraband articles, I do not find any merit in the instant application. The same is accordingly dismissed. Copy of the order be given dasti to Ld. Counsel for the applicant/accused.


(Dharmender Rana)
Roster Judge
ASJ-02/NDD/PHC/ND
04.05.2020